

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:955
ANSWERED ON:07.12.2004
FORMATION OF REGISTERED COOPERATIVES
Pathak Shri Brajesh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether in September, 2004 the Delhi High Court has suggested to form registered cooperatives as initial step for notifying unauthorized colonies;
- (b) if so, the details thereof;
- (c) whether the Government has taken steps on the suggestion of the Hon`ble Court to form cooperatives;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT(SHRI GHULAM NABI AZAD)

(a)&(b): Hon`ble Delhi High Court vide order dated 29.9.2004 in CWP No.8487/2003 titled `Punjabi Bagh Cooperative Housing Society versus MCD & others` suggested that at least a preliminary exercise of notifying to the unauthorized colonies that they should form registered cooperative societies and submit the existing lay out of the unauthorized colonies indicating built upon plots and vacant plots be carried out.

(c)to(e): The Delhi Government has issued a public notice in the leading newspapers inviting applications along with the location/site plan etc. up to 30.12.2004 from Resident Welfare Associations/ Resident Societies/Resident Cooperative Societies of unauthorized colonies which were in existence on 31.3.2002 for consideration for regularization as per the terms and conditions as may be approved by the competent authority. However, submission of such applications by the Societies/Associations does not give any right or any commitment for regularization.